Rise in NPAs of banks under the MUDRA Yojana

SHRI MANISH GUPTA (West Bengal): Thank you, Sir, for allowing me to bring this important matter to the notice of the House. The Mudra Yojana was launched in 2015 for providing small loans to income generating small enterprises in trading, manufacturing and services sectors. This Mudra category loans have increased over the last few years. The total value of NPAs held by the public sector banks under the category was ₹ 7,277 crores in 2018. This figure increased by more than 100 per cent to ₹ 16,481 crores in 2019. Furthermore, the number of NPA accounts has increased from 17.99 lakh in 2018 to 30.57 lakh accounts in just one year. Public sector banks have suffered heavily due to this scheme as no collateral is mandatory under the scheme. Over 2300 cases of fraud have also been reported by PSBs since 2016-17 and the RBI has advised that the rising NPAs of Mudra loans should be addressed aggressively. So far, ₹ 1.41 lakh crores worth of Mudra loans have been disbursed this fiscal year. However, sources have claimed that bankers are pressurized into granting Mudra loans to people, who sometimes have no business plans. The average loan under the scheme is around ₹ 45,000 which is not enough money to start a business or create job according to many reports. Moreover, data suggests that only one out of five, or, 20 per cent of Mudra loans have resulted in job creation. This is yet another example of poor economics and poorer implementation. I would only urge the Government to roll back this scheme before rising NPAs stifle credit growth and bring ruin upon the MSME sector.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

Need to reform the working conditions of loco pilots and other loco running staff of the Indian Railways

श्री महेश पोद्दार (झारखंड): महोदय, मैं आपके माध्यम से सदन का ध्यान भारतीय रेलवे के लोको रनिंग स्टाफ की वर्किंग कंडीशंस की ओर दिलाना चाहूँगा। महोदय, भारतीय रेलवे का गौरवशाली इतिहास रहा है और पैसेंजर या सामान की ढुलाई में तथा हमारी इकोनॉमी में इसका बहुत बड़ा रोल रहा है। पिछले कई सालों में इसमें कई क्रांतिकारी बदलाव भी हुए हैं, जैसे ई-टिकटिंग, सफाई के मामले में, हाईटेक कोचेज़ के मामले में, लेकिन महोदय, इन सबके बीच में जो लोको रनिंग स्टाफ है, जो कि इस पूरी व्यवस्था की रीढ़ है, उनकी वर्किंग कंडीशन में अपेक्षाकृत सुधार नहीं हुआ है, जिसकी ओर मैं आज ध्यान दिलाना चाहूँगा।

महोदय, लोको रनिंग स्टाफ के काम का समय काफी लम्बा होता है। वे 8, 9, 10 घंटे ड्यूटी देते हैं और उनकी वर्किंग कंडीशन ऐसी होती है कि उनको कुछ बेसिक आवश्यक सुविधाएँ भी नहीं मिलतीं, जैसे कि टॉयलेट नहीं होता, एयर कंडीशन नहीं होता, मौसम की सारी मार उनके ऊपर पड़ती है, नॉयस की समस्या भी उनको झेलनी पड़ती है और अकेलापन भी उनको काटता है। इन सबके बीच में उनसे अपेक्षा की जाती है कि वे अपने काम को चुस्ती के साथ करें, मुस्तैदी के साथ करें। उनसे एफिशिएंसी की भी अपेक्षा की जाती है, अलर्टनेस की भी अपेक्षा की जाती है, चूँकि उनकी थोड़ी सी भूल के कारण जान-माल का नुकसान हो सकता है। कई बार उनमें मानसिक और शारीरिक तनाव भी देखने को मिलता है।

महोदय, मैं आपके माध्यम से अनुरोध करूँगा कि रेलवे में अन्य सुधारों के साथ-साथ-- नये कोचेज़ में तो कुछ अच्छी सुविधाएँ मिल रही हैं, लेकिन पुराने कोचेज़ को भी एड्रेस करना चाहिए और जल्दी से जल्दी उनकी वर्क-लाइफ को स्टडी करते हुए एग्जिस्टिंग सिस्टम में एफिशिएंसी लाने के लिए और उनको मूलभूत सुविधाएँ देने के लिए तुरन्त उपाय किये जाएँ।

महोदय, मैं यह भी कहना चाहूँगा कि नरेन्द्र मोदी जी की सरकार में महिला सशक्तिकरण के कारण बहुत सारे नये क्षेत्र महिलाओं के लिए खोले गये हैं। हो सकता है, इसमें भी महिलाएँ आयेंगी, लेकिन जब तक इनको हम ये बेसिक सुविधाएँ नहीं देंगे, तब तक महिलाएँ इस क्षेत्र में नहीं आ सकती हैं, धन्यवाद।

Concern over securities market frauds and inadequate response of regulatory authorities

PROF. M.V. RAJEEV GOWDA (Karnataka): Sir, I wish to draw your attention to numerous financial frauds that are taking place in the securities market. We have had a crisis that had been created at KSBL. We have also seen similar activities at DHFL etc. What has been happening is that when customers signed up with these brokerage firms, they gave a power of attorney to them to indulge in transactions on their behalf. These have been misused. The money that should have been returned to customers, have been kept and diverted for real estate purchases, etc. So, this has caused tremendous hardships to lakhs of investors. Now, at a time when the economy is hurting, when investment is something that we want to draw more of, we are seeing a situation where people are being turned off from the markets themselves, from investment in the securities. So, it is extraordinarily important for the regulatory authorities to proactively fix these problems. What we are seeing